

No. LT-346/67). The functions of the Committee is to advise the Chandigarh Administration on matters relating to sanitation, construction and designing of houses and shops, location of bus stops and rickshaw stands, levy of taxes, use of public buildings in Chandigarh, and to help the Administration in creating a civic sense in the general public.

(b) Sarvshi Lachman Singh and Daulat Ram belong to the Congress Party. The party affiliation of other non-official members is not known.

(c) Two meetings were held during 1966-67. The last was held on 11th January, 1967.

#### Concentration by Mizos

111. Shri Vishwa Nath Pandey: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that heavy concentration of Mizo Hostiles has been reported in the Damchorra and Kanamukhana areas on the Trijunction of Tripura, Cachar District and Mizo Hills recently; and

(b) if so, the action taken in the matter?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). No Sir. However the Government are alive to the situation and keeping a close watch.

#### Pakistani Nationals in Kerala Jails

113. Shri P. P. Estroze:  
Shri Viswanatha Menon:  
Shri K. M. Abraham:  
Shri Umanath:  
Shri P. Gopalan:

Will the Minister of Home Affairs be pleased to state:

(a) whether any Pakistani Nationals are under detention in Kerala Jails;

(b) if so, the number of persons detained;

(c) whether any of them have applied for Indian citizenship, whose kith and kin are Indian nationals; and

(d) the action taken on these applications?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) and (b). Only one Pakistani national is at present under detention in Kerala under the Foreigners Act, 1946. Orders for his release, subject to his executing a proper bond with sureties, have already been issued by the State Government.

(c) No.

(d) Does not arise.

#### Calcutta Disturbances

114. Shri Indrajit Gupta:  
Shri Jagannath Rao Joshi:  
Shri Hukam Chand Kachwal:  
Shri Ram Singh Ayarwal:

Will the Minister of Home Affairs be pleased to state:

(a) whether Government have held any independent inquiry into the Calcutta disturbances on the 29th March, last;

(b) whether the allegations that U.S. made teargas shells were used by persons other than the Police have been investigated; and

(c) if so, the findings thereof?

The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla): (a) The Government of India have not held any inquiry into disturbances which occurred in Calcutta on the 29th March, 1967.

The State Government are understood to have set up a Commission of Inquiry under the Commissions of Inquiry Act, 1952 to inquire into the disturbances.

(b) and (c). The report of the Commission is awaited.

#### Grievances of Shore Labour

115. **Shri Indrajit Gupta:** Will the Minister of Labour and Rehabilitation be pleased to refer to the reply given to Unstarred Question No. 607 on the 5th April, 1967 and state:

(a) whether the Court of Inquiry to go into the grievances of the "B" category Shore Labour under various Port Trusts has now completed its work and submitted its recommendations; and

(b) if so, Government's reaction thereto?

**The Minister of Labour and Rehabilitation (Shri Hathl):** (a) Not yet.

(b) Does not arise.

#### "May Day" as Paid Holiday

116. **Shri Indrajit Gupta:** Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that some of the State Governments have issued orders declaring 'May Day' as a paid holiday; and

(b) if so, whether representations have been made to the Central Government to declare 'May Day' as a paid holiday?

**The Minister of Labour and Rehabilitation (Shri Hathl):** (a) Information is being collected from the State Governments and will be laid on the Table of the House.

(b) A copy of a Resolution purporting to have been passed by the Christian Workers of Bangalore at a meeting held on 1st May 1967 requesting the Central Government and the Government of Mysore to declare the 1st May every year as a General Holiday was received.

#### Dearness Allowance paid to Tea Plantation Workers

117. **Shri Indrajit Gupta:** Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the Central Wage Board for Tea Plantations Industry had recommended linking of dearness allowance with all-India Cost of Price Index numbers;

(b) if so, what is the dearness allowance admissible to tea plantation workers on the basis of rise in the Cost of Price Index number in 1966; and

(c) whether Government have taken steps to secure the implementation of the higher dearness allowance by the tea plantation industry?

**The Minister of Labour and Rehabilitation (Shri Hathl):** (a) Yes, Sir.

(b) The formula for calculation for dearness allowance along with the summary of the other recommendations was published in the Government Resolution No. WB-3(4)/66 dated the 4th June, 1966. The cost of living index number is also published regularly and calculations of the factual amount admissible as Dearness Allowance from time to time can be made by the parties concerned.

(c) The State Governments have been requested to look into any complaints regarding the implementation of the recommendations.

#### Retrenchment in Foreign Oil Companies

118. **Dr. Ranen Sen:**  
**Shri Indrajit Gupta:**  
**Shri Dhireswar Kalita:**  
**Shri B. K. Modak:**  
**Shri Umanath:**  
**Shri Bhagaban Das:**  
**Shri Ganesh Ghosh:**  
**Shri Mohammad Ismail:**  
**Shri S. M. Banerjee:**  
**Shri Madhu Limaye:**